

No. SEIAA: 5 : IND: 2013

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, KARNATAKA STATE**

(Constituted by Ministry of Environment & Forests, Government of India)

Department of Ecology and Environment
Room No.709, 7th Floor, IV-Gate,
M.S. Building, Bangalore-560 001,

Date: 22nd August 2013.

To,

The CEO & Executive Member,
Karnataka Industrial Area Development Board (KIADB)
No. 14/3, 2nd Floor,
Rashtrothana Parishat Building (RP),
Nrurpathunga Road, Bangalore - 560 001.

☎ : (080) 22211066, 22215383, 22215069.

☎ : (080) 22217702.

✉ : kiadb@mail.kar.nic.in

Sir,

Sub: Development of Industrial Area at Survey Numbers of Harohalli 2nd Stage Industrial Area at Harohalli, Medamaranahalli, Hulugondanahalli, Bannikuppe Devarakaggalahalli villages of Ramanagara District by Karnataka Industrial Area Development Board (KIADB) - Issue of Environmental Clearance- reg.

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This has reference to your applications No. IADB/EIA/CEO&EM/13043/2012-13 dated: 04.01.2013 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, prefeasibility report and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC), Karnataka.

It is, inter-alia, noted that M/s. Karnataka Industrial Area Development Board (KIADB), have proposed for development of industrial area envisaged is an industrial theme park with a vision of providing "Hassle free production environment" for the manufacturing of IT/BT precision, electronic industries, garments and food processing/chemical industries, rubber, plastic, foundry and other/general industries on plot area of 371.90 Ha (919-19 Acres) (Details of the land as in Annexure). Out of 371.90 Ha, 222.63 Ha is for industrial area, 18.56 Ha is for civic amenities, 36.81 Ha is for parks, 7.84 Ha is for parking, 66.07 Ha is for roads and 20.00 Ha is for buffer zone. Total water requirement for the industrial area is 4 MLD (Domestic: 0.68 MLD + Industrial: 2.92 MLD+ Gardening: 1.4 MLD)

will be met from BWSSB tertiary treated water supply (Cauvery). Total waste water generated is 2.96 MLD (Domestic effluent: 0.55 MLD + Industrial effluent: 2.34 MLD). Domestic waste water will be treated in STP of 0.70 MLD and industrial effluent will be treated in CETP of 2.50 MLD capacity. Total power requirement is 5578 KVA will be sourced from KPTCL.

It was noted that, the project proposal was considered initially by Expert Appraisal Committee, Ministry of Environment and Forests, Govt. of India, New Delhi and ToRs were issued on 10th November 2009 for conducting Environment Impact Assessment Study. EIA has been conducted by M/s. Ramky Enviro Engineers Limited, "Ramky House" Site No. 25-30, 2nd Cross, Raghavendra Nagar, Hennur Ring Road, Kalyan Nagar (Post), Bangalore - 560 043 who is NABET, QCI accredited. The public consultation was held on 02.02.2012.

It was further noted that, the final EIA have been presented before EAC, MoEF, GOI, New Delhi in 116th Meeting held on 19th - 21st September 2012. The EAC has suggested the proponent to apply before the SEIAA as no 'A' category activities are envisaged.

The SEAC, Karnataka, based on the information submitted by you, presentation made by you and the consultant, M/s. Ramky Enviro Engineers Limited, "Ramky House" Site No. 25-30, 2nd Cross, Raghavendra Nagar, Hennur Ring Road, Kalyan Nagar (Post), Bangalore - 560 043, during the meetings held on 18th & 19th January 2013, 14th & 15th February 2013 and 5th April 2013 and has recommended for issue of Environmental Clearance.

The State Environmental Impact Assessment Authority (SEIAA) Karnataka has considered the project in its meeting held on 17th May 2013 and after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC, have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:-

A- SPECIFIC CONDITIONS

I. Construction Phase:

1. "Consent for Establishment" shall be obtained from Karnataka State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA before start of any construction work at the site.
2. Set up an environment management cell with appropriate lab facility shall be created as the project starts. It shall monitor all necessary parameters and activities during construction and operational phases from day one. The cell also ensures that the cell manages / maintains all the environmental aspects such as sewage treatment, solid waste disposal, maintenance of green belt areas, etc.
3. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the

- construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction work force.
4. A First Aid Room should be provided in the Project both during construction and operation of the project.
 5. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
 6. Provision shall be made for the housing of construction labourers within the site with all necessary infrastructures. The housing may be in the form of temporary structures to be removed after the completion of the project. The facilities shall include the crèche.
 7. Provision should be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the labourers during construction phase.
 8. All the labourers to be engaged for construction should be screened for health and adequately treated before engaging them to work at the site and detailed report submitted to SEIAA. Safety standards as per National Building Code (NBC) should be ensured.
 9. For dis-infection of wastewater which is not meant for recycling for toilet flushing, use ultra violet radiation and not chlorination. For treated wastewater meant for reuse for toilet flushing, disinfect by using chlorination.
 10. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
 11. Disposal of muck, construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 12. Soil and ground water samples should be tested at the project site during the construction phase to ascertain that there is no threat to ground water quality by leaching of heavy metals and or other toxic contaminants and report submitted to SEIAA.
 13. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
 14. The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
 15. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
 16. Vehicles hired for bringing construction material to the site should be in good condition and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours.
 17. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and

- noise quality should be closely monitored during construction phase. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
18. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on August 2003.
 19. Ready mixed concrete must be used in building construction.
 20. Storm water control and its re-use as per CGWB and BIS standards for various applications.
 21. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices and only tertiary treated water shall be used for construction as per G.O. No. FEE 188 ENV 2003 dated 14.08.2003.
 22. No ground water is to be drawn without permission from the Central/State Ground Water Authority.
 23. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
 24. Treatment of 100% grey water by decentralized treatment should be done.
 25. The provision of Energy Conservation Building code, 2006 shall be fully complied with.
 26. Roof should meet prescriptive requirement as per Energy Conservation Building Code, 2007 by using appropriate thermal insulation material.
 27. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, 2007 which is proposed to be mandatory for all air conditioned spaces while it is optional for non-air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
 28. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
 29. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.
 30. The project authority shall ensure that no water bodies are polluted due to project activities.
 31. Safety standards as per National Building Code (NBC), 2005 should be followed and ensured.
 32. The project Authorities shall ensure that the National Building Code, 2005 is complied with and adhered to.
 33. The project authorities shall not use Kharab land if any, for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.
 34. The authorities should include the condition while issuing plots to the prospective individual industries that they should develop greenbelt of 33 % of the plot area allotted for them.

35. The industrial units in the industrial area and the associated facilities shall be strictly in accordance with the norms laid down by the Karnataka State Government and KSPCB/CPCB.
36. The project authorities shall strictly adhere to the commitments made in the letter No. IADB/JDTP/EC /90/3480/2013-14 dated 04.06.2013 with regard to establishment of STP/CETP, buffer zone, green belt, conditions to be incorporated in the lease document while allotting plots to individual industries, environment safety aspects etc.
37. The company will undertake all relevant measures, as indicated during the Public Hearing for improving the Socio-economic conditions of the surrounding area.
38. The project Authorities shall undertake activities towards the corporate social commitment plan made vide letter dated 11.03.2013 with a total budget not less than Rs. 14 Lakhs and shall be executed within a period of 2013-2017 as committed and report be submitted to the Authority.

II. Operation Phase.

1. The Company shall implement all the recommendations made in the Environmental Impact Assessment /EMP report and risk assessment report.
2. The installation of the Sewage Treatment Plant (STP) shall be got certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of treated sewage shall conform to the norms & standards of the Karnataka State Pollution Control Board. Treated sewage should be used for flushing, gardening, etc. as proposed. Necessary measures should be made to mitigate the odour problem from STP.
3. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
4. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Andhra Pradesh Pollution Control Board.
5. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
6. The project proponent shall ensure that the greenery of the area is maintained. Further, 33% of the project area shall be dedicated for green belt development. The local Forest Department shall be associated for this purpose and requisite budget earmarked.

7. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
8. Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
9. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
10. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
11. A Report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA in three months time.
12. Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
13. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
14. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
15. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. all transportation of Hazardous Chemicals shall be as per the MVA, 1989. Authorization from the KSPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
16. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the KSPCB must be obtained for collection/treatment/storage/disposal of hazardous wastes.
17. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
18. The individual industries shall take all necessary clearances including Environment clearance in accordance with the law. The project Authority shall incorporate such condition in the lease/ sale deed/ Agreement.
19. The project authorities shall bifurcate the industrial plots and residential plots, if any with a thick and tall vegetative barrier green belt.

20. The project Authority shall incorporate a condition in the prospective lease/sale deed/Agreement with individual industries that they also shall abide by the conditions of this E.C.

B. GENERAL CONDITIONS:

1. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB).
2. No further expansion or modifications of the industrial area shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be.
3. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
4. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
5. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the Authority at <http://www.seiaa.kar.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the MoEF Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore.
6. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB and the Department of Ecology and Environment, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
7. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
9. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
10. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions from all other concerned Authorities.
11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. Officials from the Department of Environment and Ecology, Bangalore/ Regional Office of MoEF, Bangalore who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Ecology and Environment, Bangalore/ Regional Officer, KSPCB Bangalore.
14. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
15. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
16. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
17. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that construction of the project has been started without obtaining environmental clearance.

Yours Faithfully,

Sd/-

(RAMACHANDRA)

Member Secretary,
SEIAA.

Copy to:

- 1) The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi - 110 003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The CCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.

Annexure to Environmental Clearance letter No. SEIAA 5 IND 2013
dated 22nd August 2013

Details of Land of the Proposed Harohalli Industrial Area 2nd stage

Village: Harohalli, Taluk: Kankapura Dist: Ramanagara

Name of village	Survey No.	Extent in Acre Guntas
Harohalli	478	23
	479/1A	1-07
	479/1b	00-16
	479/2	0-19
	479/3	0-20
	479/4	1-21
	479/5	1-11
	479/6	0-20
	487/1 A1	1-11
	487/1 A2	1-00
	487/1 A3	1-20
	487/2	1-17
	488/1	1-17
	488/2	1-18
	488/3	1-22
	489/1	2-37
	489/2	1-10
	489/3	1-33
	490/1	2-15
	490/2	1-04
	490/3	0-24
	518/1	1-12
	518/2	0-33
	518/3	2-13
	519/1	1-04
	519/2	0-24
	519/3	0-26
	519/4	0-31
	519/5	0-17
	519/6	1-02
	519/7	0-28
	520	7-12
	521	5-37

	522/1	6-18 ½
	522/2	0-19 ½

	523	6-15
	526	2-31
	529	75-00
	532	5-01
	533	6-01
	534/1	0-17 ½
	534/2	0-07
	534/3	0-10
	534/4	0-06
	534/5	0-08
	534/6	0-05
	534/7	0-05 ½
	535	1-02
	536/1	3-21
	536/2	0-03
	536/3	1-23
	537/1	3-24
	537/2	0-04
	537/3	0-06
	537/4	0-05
	537/5	0-03
	537/6	0-25
	537/7	0-03
	538	1-27
	539/1	1-34
	539/2	1-28
	539/3	1-24
	539/4	2-00
	540/1A	0-36
	540/1B	2-01
	540/2	3-10
	541/1	1-05
	541/2	1-10
	541/3	1-29
	541/4	0-09
	541/5	0-35
	541/6	1-02
	541/7	0-09
	541/8	0-12
	541/9	0-12
	541/10	0-10
	541/11	0-10
	562/1	1-01
	562/2	1-10
	563/1	1-00
	563/2	0-21
	564/1	5-25

	564/2	0-29
	629	32-30
	707	6-30
	708/1	16-01
	708/2	0-20
	709/1	0-16
	709/2	0-24
	709/3	1-25
	709/4	1-18
	709/5	1-19
	709/6	1-26
	709/7	0-25
	709/8A	0-05
	709/8B	0-20
	709/9	0-08
	709/10	1-21
	709/11	0-20
	710/1	5-11
	710/2	4-38
	731	6-19
	732	12-01
	733/1	2-01
	733/2	1-25
	733/3	0-39
	733/4	0-27
	733/5	1-25
	740	0-31
	741	10-00
	742/1	7-05
	742/2	3-27
	743	9-07
	744/1	1-24
	744/2	4-26
	744/3	1-23
	744/4	1-03
	744/5	1-04
	745	8-30
	746/1A	1-24
	746/1B	0-31
	746/2	3-08
	746/3A	4-18
	746/3B	2-05
	747/1	6-00
	747/2A	2-02
	747/2B	1-05
	749	9-30
	750/1	5-26

	750/2A	2-10
	750/2B	1-23
	751	6-30
	777/1	2-36
	777/2	1-31
	778	1-20
	779	3-19
	780	5-19
	781/1	5-13
	781/2	0-10
	781/3	0-14
	784	5-26
	798	2-08
	799	2-00
	800	2-00
	808	2-07
	811	5-09
	812	5-05
	814	2-11
	815	2-23
	831	1-08
	832	2-01
	833	2-01
	874	3-00
Total		476 – 21
Medamaranahalli	55	7-22
	55	8-10
	55	1-00
	57	2-21
	58/1	2-34
	58/2	0-11
	58/3	1-01
	58/4	0-34
	58/5	0-13
	59/1	4-21
	59/2	0-35
	60/2	2-20
	60/3	1-01
	61/1	0-23
	61/2	3-11
	62/1	1-12
	62/2	2-13
	63/3	0-34
	63/4	0-30
	63/5	0-10
	64/4	0-22
	65	0-38

	69/1	4-34
	70	15-25
	71	8-00
	71	1-17
	71	0-25
	71	0-30
	71	2-22
	71	0-32
	71	2-00
	71	1-23
	71	1-26
	71	0-37
	71	1-10
	71	1-20
	76	2-00
	77/1	0-19
	77/2	1-01
	77/3	0-28
	77/4	0-04
	77/5	0-01
	77/6	0-01
	77/7	0-01
	77/8	0-19 ½
	77/9	0-11
	77/10	0-14
	77/12	0-14
	77/13	0-06 ½
	82/1	2-18
	91/2	0-15
	112	2-00
	113	3-04
	114	1-09
	115	3-30
	116	3-33
	117	4-00
	142	1-10
Total		115 -36
Hulugondanahalli		
	22	1-30
	23	3-27
	24	0-28
	25	3-00
	46/5	1-38
	58	8-00
	58	2-10
	58	1-32
	58	2-00

	58	1-25
	58	2-00
	58	2-00
	58	0-20
	58	2-00
	58	2-00
	58	1-00
	58	2-00
	58	1-20
	58	1-10
	58	0-38
	58	2-00
	58	1-18
	58	0-39
	58	0-20
	61/1	1-24
	61/2	1-24
	62/5	2-03
	146/1	3-13
	146/2	2-09
	146/3	0-25
	146/4	4-22
	146/5	0-15
	147/1	2-03
	147/2	2-02
	159/3	2-30
	159/7	3-00
	159/8	1-31
	160	10-04
	194	6-08
	200	4-00
	202	4-00
	209	4-00
	210	4-00
	211	4-00
	214	4-00
	234	4-00
	235	3-30
	236	4-00
	244	2-20
	245	2-20
	246	2-10
	247	0-32
	248	0-30
	249	2-00
	250	0-30
	251	1-10

Total		139 -30
Bannikope	20	25-00
	20	0-20
	20	1-04
	20	0-18
	20	0-18
	20	1-00
	20	5-00
	20	5-00
	20	2-20
	20	4-00
	20	5-00
	20	5-00
	170	18-00
	170	2-00
	170	3-00
	170	0-20
	170	0-30
	224	3-24
	251	2-00
	274	1-20
	252	4-22
	253	0-38
	254	2-28
	260	3-10
	261	1-09
	263	4-20
	275	1-10
Total		104 -31
Devarakagalahalli	27/1	0-08
	27/2	0-12
	27/3	0-16
	27/4	0-09
	27/5	0-12
	27/6	0-15
	27/7	1-37
	27/8	0-29
	27/9	0-04
	27/10	1-14
	27/11	0-11
	27/12	0-06
	28/1	0-14
	28/2	0-04
	28/3	0-02
	28/4	0-03

	28/5	0-05
	29	4-00
	29	2-00
	29	2-00
	29	0-30
	29	5-00
	29	2-00
	53/1A1	1-00
	53/1A2	0-01
	54/1	3-06
	54/2	1-00
	55	0-17
	59	2-22
	60/1	3-29
	100	2-03
	101	1-17
	104	2-01
Total		40 -07

SUMMARY:

Sl no.	Village	Extent in Acres Guntas
1	Harohalli	476-21
2	Medamaranahalli	115-36
3	Hulagondanahalli	139-30
4	Banikoppe	104-31
5	Devarakagalahalli	40-07
6	Govt Land	40-02
		919-19

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD
INDUSTRIAL AREA IN HAROHALLI 1st & 2nd PHASE

- INCLUDING VILLAGES:-
1. HAROHALLI
 2. MEDAMARANAHALLI
 3. HULUGONDAHALLI
 4. BANNIKUPPE
 5. DEVARAKAGGALAHALLI

1st PHASE LAND USE ANALYSIS

SL NO	DESCRIPTION	AREA IN ACRES	PERCENTAGE %
1	INDUSTRIAL	231.09	89.23
2	UTILITY	3.00	1.16
3	ROAD	24.88	9.61
TOTAL EXTENT		258.97	100.00

2nd PHASE AREA DETAILS

SL.No.	DESCRIPTION	AREA IN ACRE
1.	TOTAL INDUSTRIAL AREA	909.21
2.	PROPOSED I.M.P. ROAD 90m WIDE	32.83
3.	Sy.No 74B & 747/1 HUMNEGOWDANADODDI	9.83
4.	TANK AREA	17.67
5.	NOT ACQUIRED AREA	08.02
REMAINING AREA FOR INDUSTRIAL PURPOSE		840.86

2nd PHASE LAND USE ANALYSIS

SL NO	DESCRIPTION	AREA IN ACRES	PERCENTAGE %
1	INDUSTRIAL	637.51	75.82
2	UTILITY	23.07	2.74
3	PARK	50.27	5.98
4	BUFFER	29.49	3.51
5	PARKING	18.89	2.25
6	ROAD	81.63	9.71
TOTAL EXTENT		840.86	100.00

NOTE- PLOT No. 149B,150,151,199,(200,201, 202&203-CA) ARE IN PRINTECH PARK AREA 4A

- AREA IS IN PRINTECH PARK-1.7A
- LITIGATION
- DELETED LAND



- NOTE:-
- PHASE - I REVISED TIPPANY BOUNDARY
 - PHASE - II REVISED TIPPANY BOUNDARY
 - SURVEY BOUNDARY
 - HISSA BOUNDARY
 - SURVEY NUMBER
 - LAND NOT ACQUIRED

DATE	NO.	REVISION	DRAWN	PREPARED	CHECKED	APPROVED (CLIENT)	APPROVED (ENGINEER)

CLIENT:	KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD BANGALORE	OFFICE OF ORIGIN:	BENGALURU
PROJECT:	DETAILED RE-SURVEY OF LAND IN HAROHALLI INDUSTRIAL AREA 1ST & 2ND PHASE, KANAKAPURA TALUK, RAMANAGARA DIST	DATE:	11-02-2016
TITLE:	EXISTING LAYOUT PLAN WITH TIPPANY BOUNDARY	DRAWN:	Nagaraju
CONSULTANTS:	ALCON CONSULTING ENGINEERS (INDIA) PVT. LTD. No. 35, 4TH MAIN, 4TH STAGE, NEXT TO TRINITY MOTORS, INDUSTRIAL TOWN, BASAVESHWARANAGAR, BENGALURU-560 079 PH: (080)-42472233, 23384676, FAX: (080) 42472222 E-mail: mail@alconsurvey.com	PREPARED:	Vijayendra
ORG.No.:	KAN/IND/14 & 2nd FLOOR/01/1	CHECKED:	MRUTHYUNJAYA
SHEET No.:	01 OF 01	APPROVED:	KIADB
SCALE:	1:5000		

F.No. 21-142/2015-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj
New Delhi - 110 003

Dated: 21st September, 2017

To

The Development Officer and Executive Engineer-I
Karnataka Industrial Areas Development Board
#14/3, 2nd Floor, Aravinda Bhavana
Nrupathunga Road
Bangalore - 560 001 (Karnataka)

Sub: Development of Combined Harohalli Phase II & Phase III Industrial Area at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board - Environmental Clearance reg.

Sir,

This has reference to your letter No. No. KIADB/DO&EE-I/1876/2016-17 dated 14th March, 2017, submitting the above proposal to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for **Development of Combined Harohalli Phase II & Phase III Industrial Area at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board**, was considered by the Expert Appraisal Committee (EAC) for Industrial Estate/Area, SEZ and Highways projects, in its meetings held on 6-7 April, 2017 and 9th August, 2017.

3. The details of the project, as per the documents submitted by project proponent, and also as informed during the above said EAC meetings with the help of EIA Consultant Ramky Enviro Service Limited, Hyderabad, are reported to be as under:

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Proposal No. [IA/KA/NCP/32937/2015]

- (i) The project is for combined development of Harohalli Phase II & III Industrial Area at Harohalli village, Kanakapura taluk, District Ramnagara (Karnataka).
- (ii) It will provide hassle free production environment for industries like machine components & fabrication, plastic bags & packaging accessories, textiles & readymade garments, granite cutting & polishing, corrugated boxes & allied products, electronics/ telecommunication, general engineering, automotive, aerospace, agro and food processing/chemicals, media & entertainment, rubber & plastic units, handicrafts etc.
- (iii) Total area earmarked for the proposed combined industrial area is about 904.86 ha (Phase II - 371.92 ha and Phase III - 532.94 ha). Presently most of the Phase II is under operation for which EC has been obtained from Karnataka SEAC in 2013 and Phase III is covered with Mango gardens, plantations of Teak, Coconut, Malabar Neem, Mahogany and Eucalyptus. The role of the KIADB for the proposed industrial area will consist of developing common infrastructural facilities - roads, water source, power, drainage, street lightening, greenbelt, CETP and CSTP etc. Social Infrastructure - banks, post office, canteen, primary health center etc.
- (iv) **Water requirement:** The total water requirement will be 11360 KLD which will be sourced through Vrishabhavati treatment plant and Cauvery River water from BWSSB.
- (v) **Waste water generation:** 5282 KLD will be treated in CETP/CSTP for recycling & reusing.
- (vi) **Municipal solid waste:** About 5000 kg/day will be disposed to nearest municipal bins.
- (vii) **Power requirement:** Total power required is 8000 kW and source is BESCOM.
- (viii) **RWH:** Individual industries will develop their own rain water harvesting structures in their respective plots and storm water drains will be developed all along the road.
- (ix) **Parking facility:** Common parking area of 7.84 Ha (Phase II) and 39.24 Ha (Phase III) is provided for the heavy industrial trucks and heavy vehicles.
- (x) **Investment/Cost:** Cost of the project (development of industrial area) is Rs.1561 Crores.

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(xi) **Benefits of the project:**

- Industrial areas support startups, new enterprise incubation, development of knowledge-based business and offer an environment where local and international firms can interact with centers of knowledge creation.
- They act as innovation club, promoting interactive learning and the commercialization of research outputs and can exploit local entrepreneurial potential.
- Able to attract new business by providing an integrated infrastructure in one location.
- To set aside industrial uses from urban areas to try to reduce the environmental and social impact of the industrial uses.
- To provide for localized environmental controls those are specific to the needs of the industrial area.

(xii) **Trees cutting:** There will be tree cutting of around 7700 species in the proposed site and transplantation will be carried out wherever possible. For every tree cutting plantation will be carried out in 1:3 ratio in the greenbelt areas.

(xiii) **Employment potential:** About 23,500 people will get employment.

(xiv) **Court cases, if any:** No.

(xv) **ToR details:** The ToR was accorded to the project by the Ministry vide letter No. 21-142/2015-IA.III dated 1st February, 2016.

(xvi) **Public Hearing:** Public hearing was conducted on 23rd December 2016 at the project site near Kavitha Farm, Jakkasandra-Cheelur Road Harohallihobli, Kanakapura taluk, District Ramnagara (Karnataka). Major issues raised were:-

- Pollution problems illegal disposal of the effluents into the water bodies by the existing industries in the industrial area.
- Providing employment to the local villagers in the proposed industries.
- Maintenance of existing greenery in addition to the proposed afforestation.
- Disparity in land compensation.
- Maintaining buffer area between industries and village limits.

(xvii) CETP of 5 MLD (in phases) consists of physical, chemical & biological treatment using Advanced MBBR (Moving Bed Biological Reactor) technology to prevent sludge recycling from secondary clarifier.

(xviii) Individual industries will be advised at the time of allocation, to treat wastewater to meet CETP inlet standards or standard prescribed by the SPCB while obtaining CFE. The CETP will be designed to treat the wastewater meeting the discharge standards on land for irrigation (greenbelt or industrial reuse – auxiliary units). Hence no treated waste water will be discharged outside the industrial area.

(xix) The treatment system consists of tertiary treatment of Activated Carbon Filter (ACF) and Mixed Media Filter (MMF) also. The sludge generated from the CETP will be sent to authorized landfill nearby the industrial area.

- (i) Response/action plan of the project proponent on the issues raised during public hearing
 - a. Existing industries in the industrial area will be advised to install air pollution controlling equipment's to reduce/meet their emission levels to CPCB/KSPCB standards.
 - b. Industries present in 2nd phase generating effluents will be advised to send their untreated/partially treated effluents to proposed CETP in combined industrial area for further treatment and treated water will be reused within the industrial area.
 - c. Environmental Officer, KSPCB assured that no industry will be spared in case if it is found to be violating the Pollution Control Acts and Rules and action will be initiated.
- (ii) For II & III Phase land was acquired in different times and compensated based on the negotiations with farmers.
- (iii) Joint Director, DIC, Ramanagara informed that, a survey is in progress for collecting the information about local unemployment, available skilled and unskilled labours, employment opportunities in the existing industries and also jobs given by the industries at present.
- (iv) Deputy Commissioner, Ramanagara informed public that, district administration will strictly implement Sarojini Mahishi report regarding employment to local people. Preference will be given to the local land losers/ persons based on their qualifications and as per the requirement in the industrial units coming up.
- (v) An amount of Rs. 85 lakhs under CSR activities has been allocated for vocational training to local unemployed educated youth.

- (vi) The project proponent submitted the proper action plan on the suggestions given by the chairman, public hearing panel.
- a. A 15 m wide green belt will be provided all along the Industrial Area boundary.
 - b. Less polluting industries will be given preference towards the village side.
 - c. A 50 m wide buffer area will be provided around the water body (Bannikuppe tank) and same will be fenced to prevent illegal disposal of solid waste/effluent.
 - d. An amount of around Rs. 5.5 Crore has been allocated for CSR activities, which is around 1% of total project cost.
 - e. Individual industries will be allocating funds for CSR activities as per existing norms of statutory bodies, which is around 2-3% of their annual profit.

4. The EAC, in its 174th meeting held on 9th August, 2017, has recommended the project for grant of Environmental Clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance for the 'Development of Combined Harohalli Phase II & Phase III Industrial Area' at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:

PART A - SPECIFIC CONDITIONS

I. Construction Phase

- (i) 'Consent to Establish' shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) To achieve the Zero Liquid Discharge, waste water generated from different industrial operations should be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.
- (iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid

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Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(iv) During construction phase, air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.

(v) This environmental clearance is only for the said Industrial Area. Any other activity within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units, environmental clearances, as applicable, shall be obtained from the respective regulatory authorities.

(vi) There shall be a continuous green belt along the plant premises, except at the designated entry and exit points.

(vii) Green belt shall be developed using only native tree and shrub species. No exotic species to be used for green belt development. Project proponent are advised to take help of Botanical Survey of India for developing green belt development plan.

(viii) Project proponent should implement Action Plan based on suggestions and assurances given during public hearing in toto.

(ix) Develop ground water rejuvenation plan for the region from competent agency and provide appropriate financial mechanism to implement the same. This is over and above of Rs. 5.5 Crore, which has been assured for CSR activities.

(x) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office, MoEF&CC along with six monthly Monitoring reports.

(xi) Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

(xii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan



66

shall be submitted to RO, MoEF&CC along with half yearly compliance report.

(xiii) The member units shall provide storage tanks for storage of effluent for monitoring the characteristics of effluent and to treat the same to meet the prescribed inlet norms before taking into the CETP for further treatment.

(xiv) Proper meters with recording facilities shall be provided to monitor the effluent quality and quantity from member industries to CETP and from CETP to re-use on a continuous basis.

(xv) The project proponent shall establish an environmental monitoring cell with all the potential polluting units as members to review the environmental monitoring data and suggest for improvements.

(xvi) Internal Road widths within the industrial estate shall be minimum 18 m ROW.

(xvii) Common facilities such as repair shops, rest rooms for drivers and attendants shall be provided.

(xviii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(xix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xx) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

(xxi) Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.

(xxii) Any hazardous waste generated during development/ construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

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(xxiii) The diesel generator sets to be used during development/ construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

(xxiv) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

(xxv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxvi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during development/ construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.

(xxvii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003.

(xxviii) Ready mixed concrete must be used in site development and building construction.

(xxix) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxx) Water demand during development/construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxxi) Permission to draw ground water, if any, shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiii) Regular supervision of the above and other measures for monitoring should be in place all through the development/ construction phase, so as to avoid disturbance to the surroundings.

65

(xxxiv) The responses/commitments made to the issues raised during public hearing shall be complied with in letter and spirit, and action taken shall be submitted to the Ministry.

(xxxv) For Corporate Social Responsibility activities, 2% of the project cost shall be earmarked. The CSR funds shall be allocated for vocational training programme, development of infrastructure like construction of public toilets etc.

(xxxvi) All member industries shall be instructed to comply with the consent conditions given by PCB/MoEF&CC strictly to maintain ambient air quality within the stipulated standards of CPCB.

(xxxvii) Existing State/Central Government norms shall be followed for providing employment, preference will be given to local educated and unemployed people based on their educational qualification. Vocational training shall be conducted to improve the skills of local people so that they can get employment/self-employment.

(xxxviii) Compensation will be paid as per the land acquisition act of State.

(xxxix) Corporate Environment Responsibility:

- a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
- b) The Environment Policy shall prescribe for standard operating process/ procedures to bring into focus any infringements/deviation/ violation of the environmental or forest norms/ conditions.
- c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
- d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

II. Operational Phase

(i) To achieve the Zero Liquid Discharge, waste water generated from different industrial operations should be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.

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- (ii) All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site.
- (iii) Disposal of muck during development/construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (iv) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (v) The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- (vi) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (vii) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- (viii) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- (ix) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 4 mts. above the highest ground water table.
- (x) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- (xi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading should be fully internalized and no public space should be utilized.

64

(xii) Energy conservation measures like installation of LED for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used LEDs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

(xiii) The buildings should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART - B: GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- iii) Six monthly monitoring reports should be submitted to the Ministry and its concerned Regional Office.
- iv) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the concerned Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- v) The project proponent shall set up a separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- vi) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purpose.

5. The above stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act the 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

6. Officials from the concerned Regional Office of MoEF&CC who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project

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proponents during their inspection. A complete set of all the documents submitted to MoEF&CC should be forwarded to the concerned Regional Office of MoEF&CC.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional office of this Ministry.

10. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the

63

concerned Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO₂ (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the concerned Regional Office of MoEF&CC by e-mail.

Reema 21/9/2017
(Raghu Kumar Kodali)
Director/Scientist F

Copy to:

1. The Secretary, Department of Environment, Govt. of Karnataka, Bangalore.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
3. The Member Secretary, Karnataka State Pollution Control Board, "Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-01.
4. The APCCF (C), MoEF&CC, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wing, 17th Main Road, Koramangala II Block, Bangalore-34.
5. IA Division, Monitoring Cell, MOEF, New Delhi - 3.
6. Guard file.

Reema 21/9/2017
(Raghu Kumar Kodali)
Director/Scientist F

- b) The above water bodies and courses shall be maintained as recreational/Green buffer zone, and no building activity other than recreational use shall be carried out within.
- i) 30 meters from the boundary of Lake of 40.00 ha. and 10 m. for others as per revenue records.
 - ii) 9 meters from the boundaries of Canal / Raj Kaluve.
 - iii) 3 meters from the boundary of field natural drains as defined in the RS map / toposheets.
 - iv) The above shall be in addition to the mandatory setbacks. Unless and otherwise stated, the area and the Full Tank Level (FTL) of a lake shall be reckoned as measured or given in the Survey of India topographical maps/Irrigation Dept.
 - v) Within the demarcated buffer for tanks/ Nala/ Valleys, Sewage treatment plants, water treatment plants, roads, formation of drains, culverts, bridges, etc. Which will not obstruct the water course, runoffs, channels are allowed.

1.3.10 Distance of Building from Electrical Lines

No building shall be erected below an electrical line, as well as within the horizontal distance from the electrical line indicated in the Table - 13. The vertical distance below the level of the electrical line and the topmost surface of the building corresponding to the minimum horizontal distance shall be as indicated in Table - 13. The minimum vertical clearance is not applicable if the horizontal distance exceeds the minimum prescribed.

TABLE - 13

Distance of buildings from electrical lines

Sl. No	Electric line strength	Horizontal distance from the edge of the electrical line (in m)	Electric line corridor width overall (in m)
1	L.T. line	1.8	4.5
2	H.T. line of 11 KV	1.8	4.5
3	H.T. line of 33 KV	2.5	15.0
4	H.T. line of 66 KV	2.5	18.0
5	H.T. line of 110 KV	3.2	22.0
6	H.T. line of 220 KV	4.2	35.0
7	H.T. line of 400 KV	5.2	52.0

- **Lifts:** Lifts shall be provided for buildings with ground plus three floors and above
- **Parking space:** Adequate space for car parking shall be provided in the premises as per standards in Table-9.
- **Water supply:** Bore well shall be provided in all high rise buildings to provide alternative source of water supply where the Karnataka Urban Water Supply and Drainage Board so desires and the strata is capable of yielding water.
- **Height of building:** In the reckoning of height of buildings, headroom, lift room, water tanks on terrace, penthouse may be excluded.
- **Corridor:** The minimum width of corridor for different building or type is as given in the Table 10
- **Restrictions of building activity in vicinity of certain areas:**
 - No building/development activity shall be allowed in the bed of water bodies like nala, and in the Full Tank Level (FTL) of any lake, pond.
 - The above water bodies and courses shall be maintained as recreational/Green **buffer** zone, and no building activity other than recreational use shall be carried out within.
 - 30 meters from the boundary of lakes of area 10 Ha and above;
 - 9 meters from the boundary la lakes of area less than 10 Ha.
 - 9 meters from the boundaries of Canal.
 - 2 meters from the boundary of Nala as defined in the RS map/toposheets.

The above shall be in addition to the mandatory setbacks. Unless and otherwise stated, the area and the Full Tank Level (FTL) of a lake shall be reckoned as measured or given in the Survey of India topographical maps/Irrigation Dept.

Minimum Width of Corridors

Sl. No.	Building use or type	Minimum width of the
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KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD CARD

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Mrupathunga Road, Bangalore 560 001
 Phone : 22215383, 22215000, 22242006, 22215069, Fax : 080-22217702
 Website : www.kiadb.in e-mail : kiadb@mail.kiadb.nic.in

No.HO/Allott/AS-II/16211/ ⁷⁰¹² /09-10

Date: 5.10.2006

M/s Chaitra Irrigations,
 NO.5/E, 14th Main,
 Vijayanagar,
 Bangalore:560 040

RPAD

ALLOTMENT LETTER

Sir,

Sub: Allotment of 4 acres land [corner] in plot No.217 of Harohalli 2nd phase I.A.
 Ref: 1.Your application dt.1.8.2006.
 2.SLSWC meeting 29.7.2006.

I am wish you a warm welcome to the Industrial fraternity and I am sure that you will make use of the opportunity of setting up an industrial unit a memorable venture. I am equally pleased to take this opportunity to wish you all the very best in the venture you have embarked upon.

I am happy to inform you that you have been allotted 4 acres land in [corner] plot No. 217 of Harohalli I.A. for setting up of your industry for the manufacture of **Drip/Micro Irrigation System**, subject to the terms and conditions indicated in the annexure appended hereto and also the terms and conditions mentioned hereafter.

1. The allotment of land is on lease-cum-sale basis for a period of TEN years. At the end of TEN years, the lease shall be converted into a sale subject to fulfillment of all the terms and conditions of allotment and payment of price in full as finally fixed subject to adjustment of amounts paid by you towards premium. The conversion of lease into sale shall also be subject to the utilisation of minimum 50% of the land allotted. The utilisation of land as determined by the Board on the merits of each case is final and binding.

2. The price of the land shall be determined by the Board and intimated to you in due course. However, for the purpose of this allotment, the tentative price of the land per Acre has been fixed at Rs.60.00 lakhs + 10% extra corner charges.

RS.D

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD.)

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Nr. Pathunga Road, Bangalore - 560 001
 Phone : 22215383, 22215679, 22242006, 22215069, Fax : 080-22217702
 Website : www.kiadb.org e-mail : kiadb@mail.kar.nic.in

3. The tentative price of the land and lease rents shall be paid as follows:

3(a) A Sum of Rs. **36,80,000/-** being the balance 20% of the land cost shall be paid within 30 days from the date of issue of this letter i.e., **5.11.2009**.

3(b) a sum of Rs. **2,11,20,000/-** being the balance tentative cost of land shall be paid within 180 days from the date of issue of this letter ie on or before **5.4.2010**.

3(c) in the event of your furnishing bank guarantee or letter of commitment form KSFC/KSIIDC/Financial Institutions agreeing to pay the cost of land indicated at 3(b) directly to the Board, the allotment will be confirmed and documentation will be permitted subject to payment of interest @12.75% per annum on amount due from the date of handing over possession of land to the date of payment which should be made within 90 days from the date of execution of agreement.

3(d) you should pay lease rent of Rs. **1,000/-** per acre/per annum or part thereof or at such other rates as may be fixed by the Board from time to time together with maintenance charges of Rs. **2,500/-** per acre per annum.

3(e) Interest at 12.75% per annum shall be levied in case the lease rents are not paid within one month from the date on which the lease rents fall due every year.

4. This Allotment letter will be valid only for a period of 30 days from the date of its issue and in the event of failure to pay the amount indicated at para 3 (a), allotment stands automatically cancelled and E.M.D. paid stands forfeited.

5. In case of your failure to pay the amount mentioned at Para 3(b) before expiry of the time stipulated therein, this offer of allotment stands automatically expired and the Earnest Money Deposit and 25% of the amount paid by you towards cost of land stands automatically forfeited.

A.S.R.

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Nrupathunga Road, Bangalore - 560 001
 Phone : 22215383, 22215379, 22242006, 22215069, Fax : 080-22217702
 Website : www.kiadb.in e-mail : kiadb@mail.kar.nic.in

- :3:
6. Soon after receipt of the payment of 100% tentative cost of land and on your acceptance of all the terms and conditions indicated herein before and also those mentioned hereinafter, the possession of land will be handed over within 30 days from the date of payment and at the time of taking over possession you should produce the original receipt, issued for the payment made, to the Engineer in charge of the area.
7. On taking possession of land, you shall adhere to the time schedule indicated in the standard conditions appended hereto.
8. Your failure to fulfill any of the standard terms and conditions and also to takeover possession of land within 30 days from the date of payment of the land cost shall result in cancellation of allotment and forfeiture of 25% of the amount paid towards tentative cost of land and E.M.D deposited shall stand forfeited.
9. The cancelled allotments or the resumed plots shall be restored, only at the rates prevailing at the time of considering such requests provided the request in writing for such restoration is received within one month from the date of cancellation of allotment or resumption. Any requests received after expiry of 30 days from the date of cancellation/resumption of land will be rejected.
10. Extension of time for implementing the project will be granted in the event of Board is prevented from giving effect to the allotment or handing over possession of land pursuant to any direction from High Court/Injunction order/Order from Competent Judicial forum relating to acquisition proceedings and taking over possession of plot.

SCHEDULE

You shall adhere to the following regulations in respect of coverage, floor area ratio and set back as here under:

A) ZONE-I – Industrial (General)

Sl. No.	Size of the Plot(Sq.m)	Ground Coverage	FAR	Set backs(M)	
				Front	Rear and sides
1	Upto 500	75 %	1.50	4.50	4.50
2	Above 500 upto 1000	60 %	1.25	4.50	4.50
3	Above 1000 upto 3000	50 %	1.00	6.00	6.00
4	Above 3000	45 %	1.00	10.00	8.00

ASide

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

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(4)

B) Zone-I(H)- Industrial (Hi-Tech)

This Zone is a priority area for establishment of activities associated with IT, BT, Electronics, Telecom, etc.

Sl. No.	Size of the Plot(Sqm)	Ground Coverage	FAR	Road width (M)	Set backs (M)	
					Front	Rear and sides
1	Upto 1000	55 %	2.00	Upto 12	4.50	4.50
2	Above 1000 upto 2000	50 %	2.25	Above 12 upto 18	6.00	6.00
3	Above 2000 upto 4000	50 %	2.50	Above 18 upto 24	10.00	8.00
4	Above 4000 upto 6000	45 %	3.00	Above 24 upto 30	12.00	10.00
5	Above 6000	45 %	3.25	Above 30	16.00	12.00

C) Parking Norms for Industrial Buildings:

- One Car parking of 2.5m x 2.5 m each shall be provided for every 100 sqm of floor area plus 1 lorry space measuring 3.5m x 7.5 m for every 1000 sqm or part thereof.
- In case of High-Tech Industrial Zones, the industries shall compulsorily provide basement/multi-storied parking.

However, where Industrial Areas are located within the Municipal Corporation limits, Urban Development Areas, the building by-laws of the Corporation authorities, Urban Development Authorities shall only be followed.

12. It shall be mandatory for the lessee to obtain clearance for the project from Karnataka State Pollution Control Board before commencement of approved project.

B.S. S.

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

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:5:

13. You shall create maximum possible additional employment opportunities and provide a minimum of 80% of the employment to the local people on an overall basis. However, you shall employ 100% of the local people in case of Group C&D categories.

14. The Personal Officer to be employed by you should be a Kannadiga.

15. You shall provide employment to at least one person in each displaced family of the erstwhile landowners in respect of the land allotted to you, depending on their qualification and suitability to the post.

16. You should pay slum improvement cess of Rs.40,480/- as per Government Order NO: HUD/180/MIV/94, dt. 23rd March 1994.

17. You should make arrange for rainwater harvesting and ground water re-charging in the plot allotted in consultation with Ecology, Environment and Forest Departments.

The receipt of this letter may please be acknowledged.

Yours faithfully,


 Authorized Signatory

5.

STANDARD CONDITIONS ATTACHED TO ALLOTMENT LETTER

The time schedule prescribed for various activities subsequent to payment of the tentative price.

1.		
a) For taking over possession of land.	30 days from the date of full payment, towards tentative cost of land.	
b) For execution of Lease-cum- Sale Agreement	30 days from the date of receipt of Possession Certificate.	
c) For commencement of Production.	24 months from the date of taking possession of land.	

2. The Industry should be started after obtaining necessary licenses/ clearances/ approval from the concerned, such as Govt. of India, State Government, Local bodies, Statutory Bodies etc.,
3. Plans of the proposed factory or any structure to be put up on the plot should be got approved by the Board before starting construction.
4. Written approval of the Engineer/Incharge about alignment of the fencing of the compound wall should be obtained before its erection.
5. The valley, if any running across the plot shall not be disturbed till such time as suitable alternative for the drainage with the approval of the proper authorities is devised.
6. On being satisfied that the land is not put to the use for the purpose for which it was allotted, the Board will be free to re-enter upon and take possession of the whole or any part of the land which has not been put to proper use
7. If necessary, the interest in this plot of land may be offered as security in order to obtain financial assistance from the Govt. or Corporation bodies like Life Insurance Corpn of India, Karnataka State Financial Corporation, Karnataka State Industrial Investment & Development Corporation, Trustees of Debenture Stock or Banks. However, prior permission of the Board shall be obtained for creating second and subsequent charges on the land.
- 8.1 The original applicant to whom the land is allotted should hold interest of not less than 51% till the end of the lease period and the following cases will be treated as change in constitution of companies and no transfer charges and difference in the land cost will be levied.
 - 8.1(i) where an individual or proprietor forms a partnership company by admitting one or more partners and the original individual or proprietor holds more than 51% interest in the capital of the newly formed partnership company.

(ii) Where the transfer of plot is from wife to husband, partners to children, other to brother, sister to sister or vice versa.

8.1(iii) When along with the members of the family mentioned at (ii) above, the allottee takes an outsider or outsiders who do not hold more than 49% shares in the capital of partnership company.

8.1(iv) Where a proprietor or partnership company wants to convert the firm into a private limited company and the proprietor or partners of the partnership company holds 51% of the paid up capital in the new company (a certificate from a Chartered Accountant should be obtained to ascertain this.)

8.1(v) Conversion of private limited company into public limited company due to the turnover, as per the provisions of Companies Act.

8.1(vi) Where the transfer is from one Limited/Private Limited company to another Limited/ Private Limited Company which have common share-holders having 51% of the paid up capital of each company.

8.1(vii) Where transfer is due to operation of law e.g., by amalgamation of two or more companies under the High Court Order etc.

8.2 All cases other than the case mentioned at 8.1 (i to vii) will be treated as transfer cases and the difference in the land cost and transfer charges as mentioned at Para 10 will be levied depending on the merits of the case.

9. The lease-hold-rights of the land over by THE KARNATAKA STATE FINANCIAL CORPORATION/KARNATAKA STATE INDUSTRIAL INVESTMENT AND DEVELOPMENT CORPORATION under Sec.29 of SFC's Act, will be transferred in favour of the new entrepreneurs, identified by the financial institutions, subject to payment of the arrears of lease rent, interest, the Board and also, subject to the payment of the previous allottee.

If at the time of transfer of lease-hold-rights, the lease period stipulated in the original allottee is expired, a further lease period of 2 years, will be stipulated to ensure implementation of the projects and the utilisation of land, for the purpose for which it is allotted

10. If, after implementation of the project and utilisation of the land for the purpose for which it is allotted, the allottee opts to transfer the land in favour of new entrepreneurs, the lease hold rights of land will be transferred, subject to the condition that the new entrepreneurs shall pay:

8

a) 25% of difference between the allotted price and the price in vogue, at the time of considering such requests, if the and cost at the allotted rates, is less than 20% of the investment made on the project excluding the land cost, which should be evidenced by a certificate from the Financial Institutions or from the Chartered Accountants.

b) 75% of the difference between the allotted price and the price in vogue at the time of considering such requests, if the cost of land allotted is more than 20% of the investment made on the project, excluding the land cost, which should be evidenced by a certificate from the Financial Institutions or Chartered Accountants.

c) 10% of the land cost paid by the original allottee, as transferring charges.

11(i) The Board may at its discretion consider grant of one year of extension of time in two spells of six months each for construction of factory building and commencement of production at the allotted rate, only, if allottees have taken one of the following three effective steps within the stipulated period of two years from the date of possession.

- a) Sanction of loan and execution of documents with the Financial Institutions.
- b) Obtaining clearance from KPTCL or KSPCB wherever necessary for licenses from the competent authorities.
- c) Continuous construction activity, after obtaining the building drawings duly approved.

11 (ii) At the end of 3rd year if you invest the minimum of 25% of the project cost excluding the land cost, which should be evidenced by a certificate from Financial Institutions/Chartered Accountant, further extension of six months shall be granted for implementation of the project without revising the rates.

11 (iii) If you fail to record progress indicated at para-11 (ii), extension of one year shall be granted by imposing a penalty of 10% of the cost of land prevailing in the Industrial Area, at the time of granting such extension.

11(iv) at the end of 4th year, you shall invest 50% of the project cost excluding the land cost which should be evidenced by a certificate from the Financial Institution/Chartered Accountant.

87

11(v) If you fail to comply with the requirement at Para 11 (iv) extension of 6 months time shall continue to be granted by levying a penalty of equivalent to 10% of the cost of land prevailing at the Industrial Area, each time extension is granted till you record investment of 50% of the project cost.

11(vi) If you fail to take one of effective steps, as indicated as indicated at para 11 (i), the plots allotted will be resumed and any request for restoration of allotment will be considered only at the rates prevailing at the time of considering such requests.

If the Board does not revise the price of land in the Industrial Area, restoration of allotment will be considered by levying a penalty of 10% of the cost of land allotted.

12. No permission will be granted to leave out any portion of the building or any portion of the land in favour of other entrepreneurs, during the existence of the lease period.

13. If the allottee surrenders the plot allotted to him voluntarily, before cancellation of allotment, or, resumption of land by the Board for violation of terms and conditions of allotment, 2% of the amount paid towards the cost of the land and the amounts paid towards interest, penal interest, penalties and earnest money deposits shall be forfeited to the Board.

14. If the allottee surrenders all the documents related to plot allotment (original receipts, lease agreement and possession certificate) voluntarily within 30 days from the date of communication of resumption of plot, then 10% of the land cost together with the entire amount of Earnest Money Deposit, interest & penal interest due and payable will be forfeited and the remaining amount refunded.

15. If the land is surrendered by the allottee after receipt of communication of cancellation of allotment or after expiry of period of 30 days from the date of resumption of plot then 25% of the land cost together with the entire amount of Earnest Money Deposit, interest & penal interest due and payable will be forfeited and the remaining amount refunded.

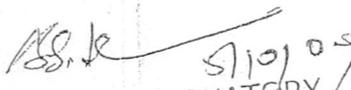
16. The Board reserves its right to increase the tentative price of the land, indicated in this letter after completion of all developmental works and finalization of court awards, if any.

17. No permission will be granted for sinking bore well in the plot allotted and you should obtain water supply from the Board itself.

18. If any plot has good underground resources, of water, bore well will be sunk and harnessed by the Board and water required for the project to the admissible extent will be supplied through the Scheme implemented by the Board.

19. Sinking of bore well in the plot allotted is strictly prohibited and violation of this clause shall entail cancellation of allotment of plot.

20. A security deposit equivalent to 3 months average consumption of water shall be paid for availing water supply through the scheme implemented by the Board.


AUTHORISED SIGNATORY



No.KUM/SLSWCC-65/DD-2/192(2008 -09):2010-11

Date: 28.03.2011

To,

M/s. CHAITRA IRRIGATIONS.

KSSIDC, 'B' Shed Bellur Cross,
Tumkur – Mysore Road,
Nagamangala Taluk,
Mandya – 571 418

Sir,

Sub.: State Level Single Window Clearance Committee approval for change of name and activity.

- Ref.: 1. Proceedings of the 23rd SLSWCC meeting held on 29.07.2006.
2. Proceedings of the 64th SLSWCC meeting held on 07.01.2011
3. Proceedings of the 65th SLSWCC meeting held on 26.02.2011

The State Level Single Window Clearance Committee, in its 65th meeting held on 26.02.2011, has discussed your request for change of name from M/s. Chaitra Irrigation to M/s. Mother Earth Environ Tech and change of activity from "Drip / Micro Irrigation Systems" to "Hazardous Waste Landfill Site" with an investment of Rs.5.03 crores and approved subject to obtaining prior clearances from KSPCB and MOEF.

Thanking you,

Yours faithfully,

Sd/-

(M. Maheshwar Rao, IAS)

Managing Director



Copy to: M/s. Mother Earth Environ Tech, Sy. No. 217, Harohalli Village, Kanakpura Tehsil, Bangalore – for information. .

Received the 0 copy.

(Signature)
28-3-11
7844515256

d/c

(Signature)
Managing Director



4.14) M/s CHAITRA IRRIGATION

About the project:

NAME & ADDRESS	LAND - ACRES & LOCATION	PRODUCT	AMENDMENT
M/s CHAITRA IRRIGATION KSSIDC, B Shed, Bellur Cross, Nagamangala Taluk, Mandya - 571 418	4 Acres KIADB Harohalli Industrial Area, Ramanagara District	Drip / Micro Irrigations System	Change in name of the company and activity.

The Committee discussed in detail and approved the request of the company for change of name of company from M/s Chaitra Irrigation to M/s Mother Earth Environ Tech and change of activity from "Drip/Micro Irrigation Systems" to "Hazardous Waste Landfill site" subject to obtaining prior clearances from KSPCB and MOEF.

4.15) M/s SUJAA ENTERPRISES

About the project:

NAME & ADDRESS	LAND - ACRES & LOCATION	PRODUCT	AMENDMENT
M/s SUJAA ENTERPRISES No.496, 9 th Main, 2 nd Block, HMT layout, Vidyaranyapura, Bangalore - 560 097	2 Acres KIADB Belur Industrial Area, Dharwad	Software Development and BPO	Request for extension of time

The Committee noted that no effective steps have been taken for implementation of the project except payment to KIADB. In view of this, the Committee felt that project is not implemented in time and advised KIADB to take back the land. The Committee also advised him to consider to establish their project either in Aryabatta IT Park at Hubli or at Gamanagatti Industrial Area.

PROCEEDINGS OF THE 65TH STATE LEVEL SINGLE WINDOW CLEARANCE COMMITTEE MEETING HELD ON 26th FEBRUARY, 2011, KHANIJA BHAVAN, BANGALORE - 560 001.

MEMBERS PRESENT (Smt./Sriyuths): List enclosed

Commissioner for Industrial Development welcomed the Chairman, Vice Chairman and members of the Committee to the meeting and introduced the new Managing Director of Karnataka Udyog Mitra. The Committee took up the subjects as per the agenda.

SUBJECT NO.1: CONFIRMATION OF PROCEEDINGS OF 64TH SLSWCC MEETING HELD ON 7.1.2011

Proceedings of the 64th SLSWCC meeting held on 7.1.2011 were read and confirmed.

SUBJECT NO.2: CONSIDERATION OF NEW PROJECTS FOR APPROVAL - INVESTMENT UP TO Rs.50.00 CRORES.

2.1) M/s SHIVBHOJ HOTELS AND RESTAURANTS PVT. LTD.

About the project:

NAME & ADDRESS	LAND - ACRES NATURE OF LAND	PROJECT	INVESTME NT - Rs. IN CRORES	EMPLOY MENT - NOS.
M/s SHIVBHOJ HOTELS AND RESTAURANTS PVT. LTD. 1A/35/1, Tumkur Road, Bangalore - 560 022.	5200 Sq. Mtrs. Own land 1A/35/1, Tumkur Road, Yeshwanthpur, Bangalore	Business Class Hotel	20.07	142

The representative of the company appeared before the Committee and explained about the project. He informed that the land is already in their possession and they want to start a business class hotel.

Appendix 5



ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧೀನ ಸಂಸ್ಥೆ)

ನಂ. 14/3, 2ನೇ ಮಹಡಿ, ರಾಷ್ಟ್ರೋತ್ಥಾನ ಪರಿಷತ್ ಕಟ್ಟಡ, ನೃಪತುಂಗ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560 001
 ದೂರವಾಣಿ : 22215383, 22215679, 22242006, 22215069, ಫ್ಯಾಕ್ಸ್ : 080 22217702
 ವೆಬ್‌ಸೈಟ್ : www.kiadb.in ಇ-ಮೇಲ್ : kiadb@mail.kar.nic.in

ಕ.ಕೈ.ಪ್ರ.ಮಂ.ಜಿ.ಎಂ.36:6489: 11-12

ದಿನಾಂಕ: 2-8-2011

ಶ್ರೀ ಕೆ. ಜೋತಿರಾಮಲಿಂಗಂ, ಭಾ.ಆ.ಸೇ.
 ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು,
 ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ,
 ವಿಕಾಸ ಸೌಧ,
 ಡಾ. ಅಂಬೇಡ್ಕರ್ ರಸ್ತೆ,
 ಬೆಂಗಳೂರು

ಮಾನ್ಯರ,

ವಿಷಯ: ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ
 ಮಂಡಳಿಯ 308ನೇ ಮಂಡಳಿ ಸಭೆ.

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ದಿನಾಂಕ 25-7-2011 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ ಎ.ಆರ್.ಐ. ಅತಿಥಿ ಗೃಹ,
 ಇನ್‌ಫೆಂಟ್ರಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು-1 ಇಲ್ಲಿ ನಡೆದ ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ
 ಮಂಡಳಿಯ 308ನೇ ಸಭೆಯ ನಡವಳಿಕೆಗಳನ್ನು ಈ ಮೂಲಕ ಲಗತ್ತಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪ್ರಧಾನ ವ್ಯವಸ್ಥಾಪಕ

PROCEEDINGS OF 308TH MEETING OF THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD HELD ON 25-7-2011 AT 11.00 A.M. IN THE CONFERENCE HALL, ARI PREMISES, INFANTRY ROAD, BENGALURU-1

MEMBERS PRESENT:

SRIYUTHS:

1. K. Jothiramalingam, IAS :: CHAIRMAN
Principal Secretary to Govt.,
Commerce & Industries Dept.
2. Madan Gopal, IAS :: MEMBER
Managing Director,
K.S.F.C.
3. M. Maheshwar Rao, IAS, :: MEMBER
Commissioner for Industrial
Development and Director of
Industries & Commerce.
4. A.S. Sadashivaiah, IFS (Retd.) :: MEMBER
Chairman,
KSPCB
5. N. Prabhakar, IAS, :: MEMBER
Managing Director,
KSSIDC Ltd.,
6. T. Sham Bhatt, IAS :: MEMBER
Chief Executive Officer
and Executive Member,
KIADB.
7. G.A. Adagatti, KAS, :: SPECIAL INVITEE
Joint Secretary,
C&I Department.
8. C.N. Bhojraj, :: SPECIAL INVITEE
General Secretary,
Laghu Udyog Bharathi Karnataka.
9. T.V. Murali, :: REPRESENTING
Dy. Director, DIRECTOR,
Town Planning Dept. TOWN PLANNING
DEPT.

:: 2 ::

IN ATTENDENCE:
SRIYUTHS:

1. B. Heera Naik, KAS
Spl. Dy. Commissioner
2. Ashok R Manami,
General Manager
3. T.R. Swamy,
C.D.O. & C.E. (I/c)
4. H.B. Mosalagi,
Controller of Finance (I/c)
5. N Nagaraja Naik,
Secretary
6. B.V. Kumar,
Secretary (I/c).

Leave of absence was granted to Sri. Ajay Seth, IAS, Secretary to Government, Finance Department [Budget & Resources], Sri. Shambu Dayal Meena, IAS, Secretary to Govt. Urban Development Dept., Dr. Rajkumar Khatri, IAS Managing Director, KSIIDC Ltd., Sri. B.S. Ramprasad, IAS, Secretary to Govt. C&I Dept., Sri. M. S. Jamkhandi, Director, MSME, Sri. Arvind Srivatsav, IAS, Managing Director, KUIDFC Ltd., Sri. Aravind Jannu, IAS, Director, Information & Technology Dept., Sri. S.M. Puttabuddhi, IFS, Member Secretary, KSPCB, Sri. Mruthyunjaya Swamy, Secretary to Govt., P.W.D., and Dr. M.H. Balakrishnaiah, Spl. Director-Technical Cell, Department of Forest, Environment and Ecology.

SUBJECT NO. 1

308th meeting dt.25-7-2011

Confirmation of the proceedings of the
307th meeting held on 18-6-2011.

-o0o-

The proceedings of the 307th meeting held on 18-6-2011 were confirmed.

SUBJECT NO. 2

308th meeting dt.25-7-2011

Review of action taken on the decisions
of the 307th meeting held on 18-6-2011.

-o0o-

While on the subject, the following subjects were discussed:

i)	Sub.No.20 of 303 rd Meeting dt.27-9-2010.
	Revision of tentative allotment rates of land in KIADB Industrial Areas.
	-o0o-

After detailed discussions, the Board desired that additional information sought by the Sub-Committee in its meeting held on 18-7-2011 be furnished at the earliest, so that the revision of tentative allotment rates of land in KIADB Industrial Areas could be finalized, to enable placing suitable proposals before the next Board Meeting.

ii)	Sub.No.5 of 306 th Meeting dt.28-3-2011.
	ಸುವರ್ಣ ಕರ್ನಾಟಕ ಕಾರಿಡಾರ್ ಯೋಜನೆಯಡಿ ಕೈಗಾರಿಕಾ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಗುಲ್ಬರ್ಗ ಜಿಲ್ಲೆ, ಗುಲ್ಬರ್ಗ ತಾಲ್ಲೂಕು, ಸಿಂಧಗಿ ಹಾಗೂ ಪಲ್ಲಾಪುರ ಗ್ರಾಮಗಳಲ್ಲಿ ಒಟ್ಟು 41-04 ಎಕರೆ ಜಮೀನನ್ನು ಹೆಚ್ಚುವರಿಯಾಗಿ ಭೂಸ್ವಾಧೀನ ಪಡಿಸಿಕೊಳ್ಳುವ ಬಗ್ಗೆ.
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After detailed discussions, it was desired that the Joint Secretary, C&I Department shall refer the said proposal back to KIADB seeking additional information with regard to the inspection of the location and demand survey etc.,

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iii)	Sub.No.6 of 306 th Meeting dt.28-3-2011. ಬಾಗಲಕೋಟ ಜಿಲ್ಲೆ, ಬಾದಾಮಿ ತಾಲ್ಲೂಕು, ಹಂಗರಗಿ ಗ್ರಾಮದಲ್ಲಿ ಒಟ್ಟು 63 ಎಕರೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಕ್ಕಾಗಿ ಸ್ವಾಧೀನಪಡಿಸುವ ಬಗ್ಗೆ. -o0o-
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After detailed discussions, it was resolved that a comprehensive proposal on the subject be furnished to the Government as desired in its letter dated 10-5-2011.

iv)	Sub.No.7 of 306 th Meeting dt.28-3-2011. ಮಂಡಳಿಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಕ್ಕಾಗಿ ಬಿಜಾಪುರ ಜಿಲ್ಲೆ, ಬಿಜಾಪುರ ತಾಲ್ಲೂಕು, ಅಲಿಯಾಬಾದ್ ಗ್ರಾಮದಲ್ಲಿ ಹೆಚ್ಚುವರಿಯಾಗಿ 433-16 ಎಕರೆ ಜಮೀನನ್ನು ಭೂ ಸ್ವಾಧೀನಪಡಿಸುವ ಬಗ್ಗೆ. -o0o-
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After detailed discussions, it was resolved that a demand survey be conducted for assessing the land requirement in the said location, keeping in view the availability of land in the existing Industrial Areas, so that the funds of the Board is not blocked due to land acquisition in areas where there are no demand for lands.

v)	Sub.No.13 of 306 th Meeting dt.28-3-2011. ಗ್ಯಾಸ್ ಅಥಾರಿಟಿ ಆಫ್ ಇಂಡಿಯಾ ಲಿಮಿಟೆಡ್ ರವರಿಗೆ ದಾಖೋಲ್ - ಬೆಂಗಳೂರು, ಗ್ಯಾಸ್ ಪೈಪ್ ಲೈನ್ ಯೋಜನೆಗಾಗಿ ಸ್ವಾಧೀನಪಡಿಸಿ ಕೊಂಡಿರುವ ಜಮೀನಿಗೆ ಭೂಪರಿಹಾರ ದರ ನಿಗದಿಪಡಿಸುವ ಬಗ್ಗೆ. -o0o-
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After detailed discussions, the Board desired that in view of the importance of the project, a detailed report on the status of acquisition of lands in different locations, in favour of M/s. Gas Authority of India Ltd., be placed before the next Board Meeting.

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After detailed discussions, it was unanimously resolved to cancel the tender for the work of Water Supply Scheme for supplying 15 MLD water to Dobaspet Indl. Area, Bengaluru Rural District and Hirehalli Indl. Area, Tumkur District from Bugadanahally - Maidala Tank via Devarayapatana Tank at Tumkur District.

It was further resolved that the proposal of 15 MLD capacity Water Supply Scheme for providing water to Dobaspet Indl. Area, Bengaluru Rural District and Hirehalli Indl. Area, Tumkur District from Bugadanahally - Maidala Tank via Devarayapatana Tank at Tumkur District be re-examined in detail, in view of the fact that KSPCB in its letter dated 1-6-2011 has suggested to cancel allotment of land made in Sompura Indl. Area I Phase near Dobaspet coming under the category of Zone-3 and Zone-4 of Tippagondanahally Reservoir Catchment Area, as allotment of land to the industries are contradictory to the type of industries specified in the GO dated 12-1-2004.

SUBJECT NO 21
File No 16211

308th meeting dt. 25-7-2011

Allotment of 4.00 acres of land in Plot No. 217 of Harohally I.A., II phase in favour of M/s Mother Earth Environtech for establishing hazardous waste landfills facility.



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The CEO&EM informed that as per the SLSWCC approval dated 29-7-2006, an extent of 4.00 acres of land in plot No. 217 of Harohally Indl. Area II Phase has been allotted in favour of M/s Chaitra Irrigation on 5-12-2009 for setting up an industry for manufacture of drip/micro irrigation system, at the prevailing tentative allotment rate of ₹.60.00 lakhs per acre, with 10% extra for corner plot charges. He further informed that SLSWCC in its meeting dated 26-2-2011 has approved the change of name from M/s. Chaitra Irrigation to M/s. Mother Earth Environtech and also the change of line of activity from drip/micro irrigation system to hazardous waste landfill site, subject to the condition that the applicant should obtain prior clearance from KSPCB and MOEF. It was further informed that the allottee has requested for grant of 50% concession on the tentative allotment rate or on lease basis.

The Board noted the approval of SLSWCC for change of line of activity to hazardous waste landfill site and felt that once the industrial waste are treated and dumped in the landfill site, the same land cannot be used for any other purpose. The Board further felt that the said facility is considered to be an important infrastructure facility. The Board also noted that due to land acquisition problem, the extension of time has been granted to the allottee for payment of balance land cost.

:: 30 ::

After detailed discussions, it was resolved that M/s. Mother Earth Environtech be granted 50% concession on the prevailing tentative allotment rate of ₹.60.00 lakhs per acre, in respect of 4.00 acres of land allotted in its favour at Harohally Indl. Area II Phase, subject to the condition that it should use the land only for the purpose of hazardous waste landfill site and that it should obtain prior clearance from KSPCB and MOEF.

SUBJECT NO. 22
File No. 15267

308th meeting dt.25-7-2011

ಮೆ: ಬೃಹತ್ ಬೆಂಗಳೂರು ಹೋಟೆಲ್‌ಗಳ
ಸಂಘದವರಿಗೆ ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
2ನೇ ಹಂತದಲ್ಲಿ ನಿವೇಶನ ಸಂಖ್ಯೆ 239-ಎ ರಲ್ಲಿ
ಹಂಚಿಕೆ ಮಾಡಿರುವ 1.00 ಎಕರೆ ಜಮೀನಿಗೆ
ಹಂಚಿಕೆ ದರದಲ್ಲಿ ರಿಯಾಯಿತಿ ಕೋರಿರುವ ಬಗ್ಗೆ.

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ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಸದಸ್ಯರು ವಿಷಯವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿ, ಮೆ: ಬೃಹತ್ ಬೆಂಗಳೂರು ಹೋಟೆಲ್‌ಗಳ ಸಂಘದವರಿಗೆ ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, 2ನೇ ಹಂತದ ನಿವೇಶನ ಸಂಖ್ಯೆ 239-ಎನಲ್ಲಿ 1-00 ಎಕರೆ ಜಮೀನನ್ನು ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಹಂಚಿಕೆ ದರವಾದ ಎಕರೆ ಒಂದಕ್ಕೆ ರೂ. 60.00 ಲಕ್ಷಗಳಂತೆ ಹಂಚಿಕೆ ಮಾಡಿದ್ದು, ಸಂಘದವರು ನಿವೇಶನದ ಬಾಕಿ ಮೊತ್ತವನ್ನು 20-11-2011 ರೊಳಗಾಗಿ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಅಂಶವನ್ನು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ಮುಂದುವರಿದು, ಸಂಘದವರು, ಮಾನ್ಯ ಬೃಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕಾ ಸಚಿವರಿಗೆ ದಿನಾಂಕ 17.07.2011ರಂದು ಮನವಿ ಸಲ್ಲಿಸಿ ಸಂಘವು ಸೇವಾ ಸಂಸ್ಥೆಯಾಗಿರುವುದರಿಂದ, ಜಮೀನಿನ ಹಂಚಿಕೆ ದರದಲ್ಲಿ ಶೇ.50 ರಷ್ಟು ರಿಯಾಯಿತಿಯನ್ನು ನೀಡಲು ಕೋರಿರುವ ಅಂಶವನ್ನೂ ಸಹ ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದು, ಮಾನ್ಯ ಬೃಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕಾ ಸಚಿವರು M/s Awake ಸಂಸ್ಥೆಗೆ ನೀಡಿದಂತೆ ಅಗತ್ಯ ಸವಲತ್ತು ಮತ್ತು ಶೇ.50 ರ ರಿಯಾಯಿತಿ ದರದಲ್ಲಿ ಭೂಮಿಯನ್ನು ಸದರಿ ಸಂಘಕ್ಕೆ ನೀಡಲು ಸೂಚಿಸಿರುವ ಅಂಶವನ್ನು ಸಭೆಗೆ ತಿಳಿಸಿ ಮೆ: ಬೃಹತ್ ಬೆಂಗಳೂರು ಹೋಟೆಲ್‌ಗಳ ಸಂಘದವರಿಗೆ ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, 2ನೇ ಹಂತದ ನಿವೇಶನ ಸಂಖ್ಯೆ 239-ಎನಲ್ಲಿ ಹಂಚಿಕೆಯಾಗಿರುವ 1-00 ಎಕರೆ ಜಮೀನಿಗೆ ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಹಂಚಿಕೆ ದರದಲ್ಲಿ ಶೇ. 50 ರಷ್ಟು ರಿಯಾಯಿತಿ ನೀಡುವ ಬಗ್ಗೆ ಅನುಮೋದನೆ ಕೋರಿದರು.

ವಿಷಯವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಚರ್ಚಿಸಿದ ನಂತರ, ಮೆ: ಬೃಹತ್ ಬೆಂಗಳೂರು ಹೋಟೆಲ್‌ಗಳ ಸಂಘದವರಿಗೆ ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, 2ನೇ ಹಂತದ ನಿವೇಶನ ಸಂಖ್ಯೆ 239-ಎ ನಲ್ಲಿ ಹಂಚಿಕೆಯಾಗಿರುವ 1-00 ಎಕರೆ ಜಮೀನಿಗೆ ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಹಂಚಿಕೆ ದರದಲ್ಲಿ ಶೇ. 50 ರಷ್ಟು ರಿಯಾಯಿತಿ ನೀಡಲು ಅನುಮೋದನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಲಾಯಿತು.



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Nrupathunga Road, Bangalore - 560 009
 Phone : 22215383, 22215679, 22242006, 22215069, Fax : 016-22217700
 Website : www.kiadb.in e-mail : kiadb@mail.kar.nvsi.in

NO. IADB/HO/AS-2/6779/2011-12

Dated. 06.08.2011

M/s Mother Earth Environtech,
 No. 30, 1st Floor,
 5th Main road,
 Gandinagar,
 Bangalore-560 009.

RPAC

Sir,

Sub: Allotment of land in plot No. 217 of Harohalli I.A., 2nd phase, change of name and endproduct-Reg.

- Ref: 1. SLSWCC meeting dated 20.09.2006.
 2. Allotment letter No: IADB/HO/Allot/AS-2/16211/7512/09-10, Dated: 05.10.2009.
 3. SLSWCC Meeting dated 26.02.2011.
 4. Your letter dated: 29.10.2010 & 10.06.2011.

In consideration of your request and as per project clearance accorded by State Level SWCC in its meeting dated 26.02.2011 for change of name and change of activity, this is to inform you that, approval is hereby accorded for change of name of the company from M/s Chaitra Irrigations to M/s Mother Earth Environtech proprietor Sri. T.M. Paramesh and change of activity from manufacture of Drip/Micro Irrigation Systems LLDPE / HDPE pipes and Accessories to hazardous waster land fill site project, in 4.00 acres of land allotted in your favour in plot No. 217 of Harohalli I.A., 2nd phase subject to obtaining prior clearance from KSPCB and MOEF,

Further, your request for allotment of land at site consequential plan has been considered in the Board meeting dated 25.07.2011 and the Board has resolved to grant 50% concession on the prevailing tentative

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14/3, 2nd Floor, R.P. Building, Nrupathunga Road, Bangalore - 560 001
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:: 2 ::

allotment rate of Rs. 60.00 lakhs per acre in respect of 4.00 acre allotted in your favour at Harohalli, Tal. Channarayana. Therefore, you are requested to pay the balance cost in respect of the said land is detailed below:

1. Cost of 4.00 acres of land at prevailing tentative price of Rs. 60.00 lakhs per acre + 10% corner plot charges.	Rs. 2,64,00,000.00
2. 50% of the prevailing tentative cost for 4.00 acres.	Rs. 1,32,00,000.00
3. Less amount already paid.	(-) Rs. 16,00,000.00
4. Balance land cost payable.	Rs. 1,16,00,000.00

Therefore, you are requested to pay the balance land cost of Rs. 1,16,00,000.00 together with the stamp cost of Rs. 10,412.00 within one month from the date of receipt of this letter.

All other terms and conditions stipulated in the allotment letter dated 05.10.2009 remains unaltered.

Yours faithfully,


 Assistant Secretary-2

August 29, 2016

OFFICE MEMORANDUM

Sub: Distance criteria for setting up of Treatment Storage and Disposal Facility (TSDF)
– Clarification reg.

The subject matter of setting up of Treatment Storage and Disposal Facility (TSDF) for hazardous waste has been examined in the Ministry.

2. In this regard, it is to state that Central Pollution Control Board (CPCB) guidance document - "Criteria for Hazardous Waste Landfill" of 2001 prescribes the locational criteria in terms of distance of location of facilities from lake / pond, river, flood plain, highways, public park etc. Copy of the said guidance document is available on CPCB website.

3. In addition, the additional criteria in terms of distance between TSDFs as prescribed by Ministry's O.M. No.12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up of new projects of common TSDF for hazardous waste in the country. The O.M. mandates that the new project of common treatment facilities within a distance of 400 km radius of the existing TSDFs for hazardous wastes is not permissible.

4. The copy of the O.M. is enclosed herewith for reference.

Encl: as above



(Bishwanath Sinha)
Joint Secretary to the Government of India

Chairman
All SPCBs / PCC as per list enclosed

Copy to: The Chairman, Central Pollution Control Board, New Delhi

MOST IMMEDIATE
BY SPEED POST/ FAX

F.No.12-30/2013 HSM/D
Government of India
Ministry of Environment and Forests
(HSM-Division)

Room No.738, Parvavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003

Dated: 20th June, 2013

OFFICE MEMORANDUM

Sub: Waste Management in the country - regarding

The undersigned is directed to forward herewith a copy of the action points emerged during the meeting held on 17th May, 2013 with the representatives of various waste management companies, namely, industrial hazardous waste, bio medical waste and municipal solid waste in the country, under the chairmanship of Dr. V. Rajagopalan, Secretary (Environment and Forests), at the Ministry of Environment and Forests, New Delhi, for your information and necessary action.



(M. Subba Rao)
Director (HSM/D)
Telefax-011-24361410

Email- wws@subbarao@yahoo.co.in

Encl. As above.

1) Shri Ram N. Agnihorti, National Head - IWM,
M/s. Ramky Infrastructure Limited,
6-3-1089/G/10 & 11, 1st Floor,
Gulmohar Avenue,
Raj Bhavan Road, Somajiguda,
Hyderabad - 500 082, A.P.

2) ✓ Shri. Sanjay Kumar, GM,
M/s. Ramky Infrastructure Limited,
6-3-1089/G/10 & 11, 1st Floor,
Gulmohar Avenue,
Raj Bhavan Road, Somajiguda,
Hyderabad - 500 082, A.P.

Action Points for Waste Management in the Country

A meeting was held with the representatives of various companies, engaged in the business of waste management, namely, industrial hazardous waste, bio medical waste and municipal solid waste in the country under the chairmanship of Dr. V. K. Singh, Secretary (E&J) on 17th May, 2013 at MoEF, New Delhi. The meeting was also attended by the representatives of the concerned Government Departments. The list of participants at Annex.

2. The representatives of companies who attended the meeting made presentations covering their present activities in waste management and challenges/problems being faced by them. Subsequently, the issues were discussed in detail.
3. The following action points emerged during the discussions:
 - (i) The concept of integrated waste management facilities needs to be encouraged. Integrated facilities for treatment and disposal of hazardous waste, bio medical waste and electronic waste in the same premises may be considered so that the infrastructure cost and land resources could be optimized. Similarly, there should be integrated facilities for treating Municipal Waste, composting, waste-to-energy, etc.
 - (ii) Allowing the treatment and disposal of bio medical waste in the hazardous waste incineration facilities should be examined.
 - (iii) It was suggested that the co-processing of high calorific/burnable hazardous waste of various industries for which trial runs were carried out by CPCB, in cement, steel, thermal power plants, may be routed through the Treatment, Storage and Disposal Facilities (TSDFs), so that only appropriate hazardous waste is sent for co-incineration. Suggestion was also made for allowing Refused Derived Fuel (RDF) in cement kilns. It was also suggested to consider for allowing POP waste for co-incineration after suitable blending/dilution for its destruction. These suggestions be examined in consultation with CPCB for taking a view.
 - (iv) Delays in granting state subsidies/financial commitments by the concerned State Governments for setting up of TSDFs may be addressed by writing to the concerned SPCBs/PCCs.
 - (v) Many States do not have TSDFs and delays are being caused for getting permissions for inter-state transportation of hazardous waste. In some States, NOCs are given for inter-state transportation of hazardous waste affecting the viability of TSDFs located within their States. This issue may be examined.

-2-

- (vi) The common waste treatment facilities are not becoming viable since Industries and Health Care Establishments (HCEs) are not sending their waste to such facilities. Hence, third party audit of the Industries and HCEs may be made mandatory by incorporating such provisions in the existing regulatory framework and also by incorporating the same as a condition in the authorizations granted by SPCBs/PCCs to such industries and health care establishments. This would need to be attended to on priority.
- (vii) New projects of common treatment facilities within an area of 400 km radius of the existing TSDFs for hazardous wastes and within 150 km radius of the existing bio-medical waste management facilities should not be allowed in order to ensure compliance with the CPCB guidelines. SPCBs/PCCs should give their permissions only after ensuring their compliance with the norms and guidelines of CPCB, particularly relating to distance criteria and considering the need of the area as well as availability of adequate waste in the area for installing common treatment facilities.
- (viii) With respect to management of municipal solid wastes, it was informed that the tipping fee payments to waste management companies are very much delayed by the Municipalities. The existing PPP model for municipal waste management doesn't seem to be working well. MoUD may be requested to review the model in consultation with stakeholders.
- (ix) With regard to economical viability and sustainability of waste to energy plants (WTE), it was suggested that the power tariffs for waste-to-energy plants may be fixed on line with those applicable for renewables. Also RPO mechanism should be applicable for purchase of power from WTEs. The WTEs should be seen as waste management operations and not electricity generation plants and need the required support of the Government. The matter may accordingly be taken up with the MoUD and MNRE.
- (x) It was suggested that demands for compost produced at municipal solid waste treatment and disposal facilities needs to be created. For this purpose, Deptt. of Chemicals & Fertilizers may be requested to implement the recommendations of the Inter-Ministerial Task Force, which recommended that the chemical fertilizer companies should co-market the city compost along with the chemical fertilizers in a basket approach. The Supreme Court has also passed orders based on the recommendations of the above Task Force.
- (xi) Since Phosphate Rich Organic Manure (PROM) generated in municipal solid waste compost plants is rich in organic phosphate, it should be brought under the nutrient based subsidy scheme. The Deptt. of Fertilizers may examine this.

-3-

- (xii) Rajasthan State Pollution Control Board (RSPCB) has put the compost plants under red category of industries. The matter be taken up with the RSPCB with a view to promoting setting up of such waste processing facilities.
- (xiii) The corpus fund available under the National Clean Energy Fund (NCEF) may be tapped for utilizing it for concessional financing of Waste-to-Energy projects and Integrated Waste Management Projects. A scheme may be formulated to demonstrate this concept by way of a few demo projects keeping in view the need for proper segregation of waste at source for success of these projects.
- (xiv) The Master Plans for Towns/Cities should clearly indicate the lands earmarked for setting up of waste management facilities, including the radius of buffer zones required around such facilities.
- (xv) The existing regulatory framework on waste management does not cover the solid wastes such as slag from steel industries, etc., which needs to be addressed.
- (xvi) The existing regulatory framework also does not cover the management of solid wastes generated from industries other than hazardous industries, such as waste tyres, card boards, debris and construction materials, etc., which need to be addressed.

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Annexure

List of Participants

Sl. No.	Name & Designature	Contacts
1.	Dr. V. Rajagopalan, Secretary (E&F)	In chair
2.	Shri Shashi Sekhar, Addl. Secretary, MoEF	
3.	Shri Ajay Tyagi, Joint Secretary, MoEF	
4.	Shri S. K. Lal, Under Secretary, DIPP	23062906 Sk.lal@mc.in
5.	Dr. A. B. Akolkar, CPCB	
6.	Shri O. P. Sharma, Joint Industrial Adviser, D/o Chemicals & Petrochemicals	23061442, 9868160477, onsharma@mc.in
7.	Dr. A. K. Sinha, Plant Protection Adviser, Dre. Of PPQ&S, Faridabad Ministry of Agriculture	2410056 ppa@mc.in
8.	Shri Vipin Bhatnagar, Joint Director (Chemistry), Dre. Of EPQ&S, Faridabad Ministry of Agriculture	9818283340 Vipinbhat15@gmail.com
9.	Shri B. R. Mishra, Scientist 'E', MNRE	24368903 9968660066 Mishra.br@mc.in
10.	Shri Shailesh, Deputy Secretary, D/o Agri. & Coop. M/o Agriculture	23382480
11.	Dr. Krishna Bihari, Asstt. Commissioner (INM) D/o Agri. & Coop. M/o Agriculture	23386268
12.	Dr. Rachana Sharma, Manager, ILFS Environment	9818995655 Rachana.sharma@ilfsenv.com
13.	Mr. Mahesh Babu, Managing Director ILFS Environment	011-49691000
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